

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 775 of 2020

IN THE MATTER OF:

Jyoti Strips Private Ltd.

...Appellant

Vs

JSC Ispat Private Ltd.

....Respondent

Present:

For Appellant: Ms. Prachi Johri Advocate

For Respondent: Mr. Amit Dhall, Advocate for Respondent.

ORDER
(Through Virtual Mode)

24.11.2020 At request of Mr. Amit Dhall, Learned Counsel appearing for the Respondent for filing Reply/Response of the Respondent, time is granted till 08.12.2020. Learned Counsel for the Respondent shall serve a copy of the Reply/Response to the Learned Counsel for the Appellant well in advance i.e. four days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any. The Office of the Registry is directed to receive the Reply/Response of the Respondent when it is filed from Respondent's side.

The Registry is directed to List the matter on, **8th December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)